

Salt Chaukis, Bengal 1835
ACT NO. IX. OF 1835
(Rep., by Act 12 of 1876)

[6th July, 1835.]

Passed by the Hon'ble the Governor General of India in Council on the 6th July 1835.

I. BE it enacted, that it shall be competent to the Governor of Bengal, whensoever he shall deem it expedient to vest the duty of Superintending Salt Chokees in Officers not being Covenanted Civil Servants, to limit the powers to be exercised by them in such manner as he may be pleased to direct.

II. When the Governor of Bengal shall appoint Superintending Officers of Chokees without the powers of adjudication in respect to cases of alleged violation of the laws for the protection of the Salt Revenue which are declared to be vested in such Officers by Sections XCVI.-CIX., and other provisions of Regulation X. 1819 of the Bengal Code, it shall be competent to the Governor of Bengal to invest with those powers, any Judicial or Revenue Officer of the Government, giving notice thereof in the Government Gazette, and every Officer so invested with the said powers, shall exercise the said powers in all respects as prescribed in Regulation X. 1819 of the Bengal Code, for Salt Agents and Superintending Officers of Chokees.

III. Nothing in this Act contained shall be construed to affect or interfere with the powers vested by the said Regulation or by any other Regulation of the Government of Bengal in Superintending Officers of Chokees being Covenanted Civil Servants.

IV. First-In modification of the Rule contained in Section LXXXIX. Regulation X. 1819 of the Bengal Code, the following scale of rewards is established for Officers and others making seizures of Salt.

Second.-Upon the adjudication of a forfeiture of Salt, provided the parties concerned in the attempt to evade or violate the law, be likewise convicted, the Officers of the Salt Department under the grades of Agent and Superintend, if they have made the seizure upon information laid, or under orders of their Superiors, shall be entitled to a reward at the rate of 8 annas per maund of Merchantable Salt to adjudged to be forfeited. If the parties concerned be not discovered and convicted, the reward to the Salt Officers shall be only at the rate of 5 annas per maund.

Third.-If Salt be seized by any Subordinate Officers of Government possessing authority to make seizure without information from others or orders from their Superior, the reward shall be at the rate of one rupee per maund if the offenders be convicted, and 8 annas if no offenders be convicted.

Fourth.-Informers, whether Officers of Government or not, shall, on the adjudication of Salt to forfeiture that may have been seized on their information, receive 8 annas per maund if the offenders be convicted, and 5 annas if there be no conviction.